

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 230 OF 2006

[Patna, this Monday, the 23rd Day of July, 2007].

.....
C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE SHRI S.N.P.N.SINHA, MEMBER [ADMN.].

.....

Binod Kumar Singh,
S/o Shri Birendra Prasad Singh.

Vs.

The Union of India through the Secretary-cum-Director
General, Deptt. Of Posts, Dak Bhavan, New Delhi & Ors.

.....

Counsel for the applicant. :- Shri J.K.Karn.

Counsel for the respondents.:- Shri S.K.Tiwary, ASC.

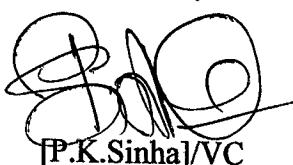
O R D E R [ORAL]

Justice P. K. Sinha, V.C.:- Learned counsel for the applicant prays to be allowed to withdraw this application since, with grant of the relief, this has become infructuous, submitting however, that he may come back to the Tribunal if his seniority is disturbed in future.

Written statement has already been filed on behalf of the respondents in this case.

So far the prayer for withdrawal of the application is concerned, the same is allowed and this case stands disposed of as withdrawn by the applicant.

[S.N.P.N.Sinha]/M[A]


[P.K.Sinha]/VC

skj.